

undertaken by the Central Government; and

(b) if not, the reasons for the setting up of a Central Control Board for dikki alone?

**The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):** (a) Yes. The Control Boards in charge of power projects not undertaken by Central Government are:

(1) The Koyna Control Board (For Koyna HE Project in Maharashtra).

(2) The Hydro-Electric Construction Board (For Sharavathy and other Hydro Electric projects in Mysore).

(3) The Srisailem Control Board (For Srisailem HE Project in Andhra Pradesh).

(4) The Riband Control Board (For Riband Hydel Project in Uttar Pradesh).

(5) The Delhi Thermal Control Board (For Delhi 'C' Power Station jointly owned by Delhi & Punjab).

In addition there are Control Boards for important irrigation and multipurpose projects.

(b) Does not arise.

#### **Central Council of Indian Medicine**

**1235. Shri M. K. Kumaran:  
Shri Basappa:  
Shri Ram Harkh Yadav:  
Shri Vishwa Nath Pandey:  
Shri Dighe:**

Will the Minister of Health and Family Planning be pleased to state:

(a) whether there is any proposal to set up a Central Council of Indigenous Medicine; and

(b) if so, the details thereof?

**The Minister of Health and Family Planning (Dr. Sushila Nayar):** (a) Yes.

(b) The details are being worked out.

#### **Rehabilitation Centre for Leprosy Patients**

**1236. Shri Vasudevan Nair:** Will the Minister of Health and Family Planning be pleased to state:

(a) whether the inhabitants at the rehabilitation centre for leprosy patients at Palliekal in Kerala State have represented to the Kerala Government that they should be given maintenance allowance for some time more; and

(b) whether their maintenance allowance is continued to be paid or not?

**The Minister of Health and Family Planning (Dr. Sushila Nayar):** (a) Yes.

(b) Yes, the State Government have ordered the continuance of the subsidy at the reduced rate of Rs. 20/- per month for a further period of 6 months from the 1st July, 1966.

#### **Sholayar Hydro-Electric Project**

**1237. Shri Vasudevan Nair:** Will the Minister of Irrigation and Power be pleased to state:

(a) the total number of erection workers at Sholayar Hydro-Electric Project in Kerala;

(b) whether these workers are denied the application of the labour laws prevailing in the State;

(c) if so, the reasons therefor; and

(d) whether it is a fact that these workers did not even get the wage for the holiday declared in connection with the passing away of the late Prime Minister Lal Bahadur Shastri?

**The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):** (a) Fifty regular workmen.

(b) No.

(c) Does not arise.

(d) The workmen were allowed wages for the holiday declared in connection with the passing away of the

late Prime Minister Shri Lal Bahadur Shastri.

#### **Electricity for Rural Areas in Kerala**

**1238. Shri A. V. Raghavan:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether a priority list of rural areas which need electricity facilities has been prepared in Kerala; and

(b) if so, the areas where such facilities will be extended in 1966-67?

#### **The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):**

(a) Yes. A list of 147 rural Centres has been prepared.

(b) The target of electrification fixed for 1966-67 is 110 Centres. These 110 Centres will be selected from the 147 Centres included in the list as follows:—

- (i) Incomplete works of the previous year will be completed before taking up fresh works;
- (ii) The new Centres will be taken up for execution according to the priority fixed for these works by the respective District Development Councils, subject to the execution of minimum guarantee agreement.

#### **Arrears of Sales Tax and Agricultural Income-Tax in Kerala**

**1239. Shri A. V. Raghavan:** Will the Minister of Finance be pleased to state:

(a) the arrears of Sales Tax and Agricultural Income Tax in Kerala as on the 31st March, 1966;

(b) the year-wise arrears from 1950 onwards with respect to each district; and

(c) the steps taken to recover the arrears?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) Rs. 4,52,62,815.06 under Sales Tax and

Rs. 88,66,105.55 under Agricultural Income Tax.

(b) and (c). Statements are laid on the Table of the House. [Placed in Library. See No. LT-6661/66].

#### **Emergency Risk Insurance Scheme**

**1240. Shri Ram Harkh Yadav:** Will the Minister of Finance be pleased to state:

(a) whether Government have extended the duration of the existing policies issued under the Emergency Risk Insurance Scheme;

(b) if so, the details and terms of the extension; and

(c) whether the extension is applicable to insurable property also?

#### **The Minister of Finance (Shri Sachindra Chaudhuri):**

(a) Yes, Sir. Policies existing on 31-3-66 were extended for the quarter April-June, 1966. Again, policies existing on 30-6-66, including new policies taken out during that quarter were extended for the next quarter, i.e. July-September, 1966.

(b) No premium was charged for extension of policies in force on the last day of the previous quarter.

(c) Policies under the Emergency Risks Insurance Scheme relate only to Goods and Factories as defined in the Act and not to any other insurable property e.g. residential buildings

#### **Slum Clearance**

**1241. Shri Ram Sewak Yadav:**  
**Shri Madhu Limaye:**

Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether it is a fact that the upper limit of income in respect of the slum clearance scheme has been raised by Government recently from Rs. 250 to Rs. 350 per month;